IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA

Service Tax Appeal No.75367 of 2016

(Arising out of Order-in-Original No.21/Commr./ST-I/KOL/2015-16 dated 31.12.2015 passed by Principal Commissioner of Service Tax I, Kolkata)

M/s Vivek Enterprise
7C, Kiran Shankar Roy Road, Kolkata-700001

Appellant

VERSUS

Commissioner of Service Tax I, Kolkata
180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

Appearance:
None for the Appellant
Shri A.Roy, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER
HON'BLE SHRI RAJU, TECHNICAL MEMBER

FINAL ORDER NO.75558/2021

DATE OF E-HEARING : 27.08.2021
DATE OF DECISION : 27.08.2021

Per P.K.Choudhary :

It is seen from the file that the Appellant has filed a copy of SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of appeal.

2. The Ld.D.R. has no objection in disposal of the appeal as withdrawn.

3. In view of the above position, we find that since the issue has already been settled under the said Scheme, the appeal is accordingly, dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P. K. Choudhary)
Member (Judicial)

Sd/
(Raju)
Member (Technical)

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